

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

WEDNESDAY, THE 08<sup>TH</sup> DAY OF APRIL, 2020 /19<sup>TH</sup> CHAITHRA, 1942

Bail Appl.No.2028 OF 2020

CRIME NO.166/2020 OF KAIPAMANGALAM POLICE STATION

PETITIONER/SOLE ACCUSED:

NISTHAFIR, AGED 24 YARS, S/O.UMMAR,  
VAIPPINKATTIL HOUSE, PADAKULAM DESOM,  
LOKAMALLESWARAM VILLAGE, KODUNGALLUR TALUK,  
THRISSUR DISTRICT .

BY ADVS.SRI.BITTO N.L.  
SRI.K.N.RADHAKRISHNAN  
SRI.R.KISHORE

RESPONDENTS/STATE OF KERALA:

1. THE STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA AT ERNAKULAM.
2. SAKKEENA, AGED 44, W/O.SAGEER,  
KOCHIPARAMBIL HOUSE, KOTTAMKULAM DESOM,  
PAPPINOVATTOM VILLAGE, KODUNGALLORE TALUK,  
THRISSUR DISTRICT.

R1 BY PUBLIC PROSECUTOR SRI.T.R.RENJITH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 08.04.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ORDER**

Learned Public Prosecutor seeks time to get instructions.

Post on 11.4.2020 for hearing.

**RAJA VIJAYARAGHAVAN.V.**

**JUDGE**

ps/8/4/2020